NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Mr. Tikamchand Kothari

V/s.

M/s. Apex Explosives Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

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COMMON ORDER T.C.P. NO. 34/397-398/CLB/MB/MAH/2011 T.C.P. NO. 35/397-398/CLB/MB/MAH/2011 T.C.P. NO. 21/397-398/NCLT/MB/MAH/2016

- The Learned Representatives of both the sides are present and stated that
 in view of the Order of the Hon'ble High Court dated 21.03.2014 in
 Company Appeal No. 1 of 2014 the Petitioner has filed one more Petition
 numbered as TCP No. 21/2016 on 28th May, 2014.
- Today from the side of the Respondent in C.P. No. 21/2016 seeking time to file Reply. Since the matter is old, therefore, last chance is given to file a Reply on or before 24.04.2017. A copy in advance to be circulated to the other side. Thereafter a Rejoinder, if any, is to be filed on or before 10th May, 2017.
- Let this matter now be listed for hearing after Summer Vacation on 19.06.2016. Schedule of dates are communicated to both the sides.
- 4. All the three Petitions shall be clubbed by the Registry for in the Cause List.

M.K. Shrawat Member (Judicial)

Dated: 20.03.2017.